CENTRAL ELECTRICITY REGULATORY COMMISSION (Legal Division)

Weekly Hearing Schedule for the month of August, 2018 (27.8.2018 to 31.8.2018)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
28.8.2018 Tuesday At 10.30 A.M. Transmission Petitions	1.	134/MP/2018	JPLF	Petition for down gradation of the inter-state trading license from Category -I to Category -III
	2.	44/TD/2018	REL	Petition for grant of trading license under section 14 of the Electricity Act, 2003
	3.	69/MP/2018	AESPL	Petition for up-gradation of the inter-state trading license from Category -IV to Category -II
	4.	260/MP/2018 alongwith I.A.No.65/2018	KSKMPCL	Petition under Section 79 (1) (c), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 against the Respondent No.1 challenging the Notice dated 30.7.2018 for regulating power supply by the Petitioner to its procurers (Interlocutory application for interim orders and urgent listing) (On admission)
	5.	265/MP/2018 Alongwith I.A.No.67/2018	GBHPPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018. The same is in direct contravention of the final Order passed by this Commission in Petition No. 190/MP/2016 dated 31.05.2018(Interlcoutory application for grant of interim relief) (On admission).
	6.	59/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Solapur STPP Solapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur (POWERGRID) Sub-Station under Transmission System associated with Solapur STPP (2x660 MW) Part-A in Western Region.
	7.	56/TT/2017	PGCIL	Determination of transmission tariff of Asset-I:400 kV D/C (Quard) Dehradun- Abdullahpur transmission line along with associated bays at Dehradun and Abdullahpur Substation and Asset-II:400 kV D/C(Quard) Dulhasti-Kishenpur single circuit strung along with associated bays at kishenpur end under ?Northern Region Strengthening Scheme -XXIV
	8.	191/TT/2017	PGCIL	Petition for establishment of Fibre Optic Communication System under Master Communication Plan in Western Region
	9.	100/TT/2017	PGCIL	Determination of transmission tariff for 2 Nos 400 kV line bays along with 2 Nos 80 MVAR Switchable Line Reactors at 400kV Siliguri S/S and 2 Nos 400kV line bays (for 400kV D/C Siliguri-Bongaigaon TL) at Bongaigaon S/S under Transmission schemes for enabling import of NER/ER surplus power by NR in Eastern Region.
	10.	208/TT/2017	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.3.2019 for (i) Hyderabad (Maheshwaram)-Nizamabad 765 kV D/C Line and (ii) 2 Nos 765 kV bays along with 1 No. 240 MVAR switchable line reactor each at Hyderabad (Maheshwaram) & Nizamabad Sub-station each for both circuits of Hyderabad-Nizamabad 765 kV D/C Line with Anticipated DOCO as 1.8.2017 under Wardha Hyderabad 765 kV Link in Southern Region.
	11.	161/TT/2017	PGCIL	Determination of truing up transmission tariff for 2009-14

			tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset: LILO of both circuits of 400 kV D/C Kishenpur Wagoora T/L along with bays at New Wanpoh & 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 3 No. 220 kV Line Bays (DOCO: 1.10.2013), under Northern region system strengthening scheme-XVI in Northern region
12.	193/TT/2017	PGCIL	Determination of truing up transmission tariff for 2009-14 tariff block and b. Transmission tariff for 2014-19 tariff block for Asset 1: Part of 400 kV D/C Vapi-Navi Mumbai TL (from Vapi Gantry till 1st M/C point at Loc. AP-18) alongwith bay at Vapi (DOCO: 01.04.13) (executed in contingency arrangement to make it Vapi-Navsari TL) and Asset 2: 220 kV D/C Vapi-Khadoli Transmission line along with associated Bays (DOCO: 1.10.10) under WRSS-V Transmission System in WR Region.
13.	134/TT/2017	PGCIL	Approval of truing up tariff and tariff for assets under Augmentation of Transformation capacity (Part-1) in Northern & Eastern Region
14.	118/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for 400 kV D/C Kakrapar APP-Navsari T/L along with associated bays at Navsari GIS & 400 kV D/C Kakrapar APP-Vapi T/L along with associated bays at Vapi S/S.
15.	220/TT/2017	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.3.2019 for Transmission Asset ?a) Both circuits of one LILO D/C portion of Simhadri-Vijayawada 400kV Line at Vemagiri-I (AP) shall be LILOed at Vemagiri-II (PG) (D/C Portion and multi-circuit Portion) alongwith associated bays at Vemagiri-II (PG) b) Both circuits of Second LILO D/C portion of Simhadri-Vijayawada 400kV Line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG). There shall be NO LOOP OUT. The open section of 400kV D/C line from Vemagiri-I (AP) shall be used for termination of KV Kota Line alongwith associated bays at Vemagiri-II (PG). c) Shifting of 2 Nos. of 63 MVAr reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II-Vemagiri-II(PG) 400kV D/C Line under Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S? in Southern Region
16.	248/TT/2017	PGCIL	Determination of transmission tariff for asset-I: 17 Nos of OPGW links (759 km) (DOCO: 1.10.2012), Asset II: 09 nos of OPGW links (490 km) (DOCO: 1.4.2013), Asset III: 10 nos of OPGW links (440 km) (DOCO: 1.11.2013) and Asset IV: 01 nos of WBSETCL sector portion OPGW link (78.26 km) (DOCO: 01.03.2014) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwave links in Eastern Region
17.	247/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 1X500MVA, 765/400kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1x500MVA, 765/400kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 KV,500MVA, single phase Auto Transformer as spare ICT at Jhatikra S/S and Asset-IV: 765/400 KV, 333MVA, single phase Auto Transformer as spare ICT at Bhiwani S/S under Spare Transformer for 765/400KV ICTs in NR.
18.	198/TT/2017`	PGCIL	Determination of transmission tariff for Asset-I:800 kV 3000 MW HVDC POLE-III and LILO of BishwanathChariali Agra HVDC line for parallel operation of the HVDC station at Alipurduar, Asset-II:800 kV 3000 MW HVDC POLE-IV alongwith Earth electrode station and Earth Electrode line at Alipurduar and Agra end, Asset-III:LILO of BongaigaonSiliguri 400 kV D/c line (quad) (under pvt. Sector) alongwith associated bays at Alipurduar, Asset-IV:LILO of Birpara-Salakati 220 kV D/c line alongwith associated bays at new

	40	442/77/2047	PGCIL	pooling station in Alipurduar, Asset-V:1x315 MVA 400/220 kV, ICT-I at Alipurduar, Asset-VI:1x315 MVA 400/220 kV ICT-II at Alipurduar, Asset-VII:1x125 MVAR 400kV Bus Reactor-I at Alipurduar and Asset-VIII:1x125 MVAR 400kV Bus Reactor-II at Alipurduar from anticipated DOCO to 31.3.2019 under the transmission system associated with Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
	19.	113/TT/2017	PGCIL	Determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For Asset I: 160 MVA Transformer (1st) and associated bays at Malda Sub-station, Asset II: 160 MVA Transformer (2nd) and associated bays at Malda Sub-station, Asset III: 01 no. 400 kV bay at Malda Sub-station, Asset IV: 160 MVA Transformer and associated bays at 220/132 kV Birpara Substation, Asset V: 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region
	20.	250/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 765 kV Line bays at Jabalpur Pooling Station for 765 kV D/C Gadarwara STPS (NTPC) - Jabalpur pooling Station TL under " POWERGRID Works associated with Part A of Transmission system for Gadarwara STPS of NTPC" in Western Region.
	21.	259/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for 400/220 kV 1x500 MVA ICT-III at Satna along with associated ICT bays and 2 Nos. 220 kV line bays at Satna SS under Western Region Strengthening Scheme-XVI for tariff block 2014-19
	22.	244/TT/2017	HPPTCL	Determination of transmission tariff for Asset: 33/220 kV, 80/100 MVA GIS Sub-station Phojal along with 220 kV D/C LILO Transmission line.
	23.	217/TT/2017	JPL	Determination truing up transmission tariff for 2009-14 and transmission tariff for 2014-19 for asset-1 LILO of 400 kV DC Baspa-Naptha-Jhakri Transmission line and asset-II Karcham Wangtoo Abdullapur 400 kV DC QUAD Transmission Line.
30.8.2018 Thursday At 10.30 AM Miscellaneous Petitions	1.	227/MP/2018	DBP	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for noncompliance of the Order dated 19.12.2017 passed by the Commission in Petition No. 229/MP/2016 (On admission)
	2.	264/MP/2018 alongwith I.A.No.66/2018	KSKMPCL	Petition under Section 79 (1) (c), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 against the Respondent No.1 challenging the Notice dated 1.8.2018 for termination of the Transmission Services Agreement. (Interlocutory application for interim orders and urgent listing)
	3.	195/MP/2018	CBPTCL	Petition for modification of Transmission licence No. 12/Transmission/2010/CERC dated 1.12.2010 granted to Cross Border Power Transmission Company Ltd for 400 KV D/C Muzaffarpur - Sursand Transmission line & 2Nos 220 kV line bays at Muzaffarpur S/S
	4.	201/MP/2017 Alongwith I.A.No.33/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016. (I.A for seeking amendments in the petition)
	5.	202/MP/2017 Alongwith I.A.No.35/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016. (I.A for seeking amendments in the petition)

6.	203/MP/2017 Alongwith I.A.No.36/2018	ACME VSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016. (I.A for seeking amendments in the Petition).
7.	204/MP/2017 Alongwith I.A.No.37/2018	ACME BSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016. (I.A for seeking amendments in the petition)
8.	230/MP/2017 Alongwith I.A.No.34/2018	ACME KSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.(I.A seeking amendments in the petition).
9.	231/MP/2017 Alongwith I.A.No.38/2018	ACME RSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016. (I.A seeking amendments in the petition).
10.	33/MP/2018 Alongwith I.A.No.50/2018	ACME- JSPPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of Notification dated 28.6.2017. (I.A seeking amendments in the petition).
11.	188/MP/2017 Alongwith I.A.No.30/2018	ACMBSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016. (I.A seeking amendments in the petition)
12.	189/MP/2017 Alongwith I.A.No.31/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. (I.A. seeking amendments in the petition).
13.	190/MP/2017 Alongwith I.A.No.32/2018	ACME HSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. (I.A for seeking amendments in the petition)
14.	232/MP/2017 Alongwith I.A.No.39/2018	ACME MSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016.(I.A seeking amendments in the petition)
15.	233/MP/2017 Alongwith I.A.No.40/2018	ACME YSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016. (I.A seeking amendments in the petition).
16.	13/MP/2018	APTSL	Petition seeking relief on account of 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the effective date of the Power Purchase Agreements.
17.	34/MP/2018	APJPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and

			State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreements.
18.	47/MP/2018	APTPL	Petition under Section 79 of the Electricity Act,2003 seeking relief on account of 'Change in Law 'viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreement.
19.	17/MP/2018	NVVNL	Petition under Section 79 (1) (f) read with section 79 (1) (a) and other applicable provisions of the Electricity Act,2003 for adjudication of disputes between the petitioner and the Respondents 1 to 3.
20.	117/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
21.	222/MP/2017	KSKMPL	Petition Under Section 79(1)(B), 79(1)(F) And Other Applicable Provisions Of The Electricity Act, 2003 For Adjudication Of Disputes With The Respondent With Regard To The Tariff Payable Under The Power Purchase Agreement Dated 27.11.2013.
22.	23/MP/2018	NRSSXXIX	Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme NRSS-XXIX
23.	136/MP/2018	PGCIL	Petition for taking over the assets namely the Indian portion of 132 kV S/C Deothang- Rangia Transmission Line and associated bays at Rangia S/S from the Government of India.
24.		MPPL	Petition for the regulatory compliance on account of change of name and further necessary changes in documents held in the name of Mittal Processors Pvt. Ltd. to Kreate Energy (I) Pvt. Ltd. under Section 17(3) of the Electricity Act read with Regulation 7(t) of Grant of Trading License Regulations, 2009.
25.	113/MP/2018	NER-II TL	Petition for approval under section 17(3) & 17(4) of Electricity Act 2003, for creation of security interest over all assets including all the movable and immovable assets of the Petitioner in favour of Security Trustee/ Lenders and for any Lenders who may participate in the Facility at a future date including any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the Project, acting on behalf of and for the benefit of the Lenders etc.